

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:5133

ANSWERED ON:27.04.2000

CRANE DEAL

ADHIR RANJAN CHOWDHURY;ASHOK NAMDEORAO MOHOL;Y.S. VIVEKANANDA REDDY

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways on the basis of report of the Comptroller and Auditor General has forwarded the case of the Railway crane deal to the CBI;
- (b) if so, the details thereof;
- (c) the time by which the CBI is likely to submit its report;
- (d) the main points observed by the CAG in its report;
- (e) whether all the suggestions made have fully been implemented; and
- (f) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI DIGVIJAY SINGH)

(a) to (f): A statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF LOK SABHA UNSTARRED QUESTION 5133 BY SHRI Y.S.VIVEKANANDA REDDY, SHRI ASHOK N. MOHOL & SHRI ADHIR CHOWDHURY TO BE ANSWERED ON 27.04.2000 REGARDING CRANE DEAL.

(a) Yes, Sir.

(b) CBI has been entrusted with the detailed investigation into the entire case of procurement of 140T cranes which was initiated in 1995-96.

(c) No time frame for submission of report is available from CBI.

(d) As per the CAG report No.9 of 1999 tabled in the Parliament, the CAG has contended that the import of 140T crane was resorted to by Railways without exploring indigenous sources, transfer of technology along with supply contracts were not in any way adding to the capabilities of Indian Railways to manufacture cranes, rejection of cheaper offer resulted in higher expenditure and delay in absorption of technology imported in 1988 led the Railways to keep away from the recent crane technology, etc.

(e) All the issues raised by CAG in their report have been replied as per the laid down procedure. No specific suggestions were indicated in the report.

(f) Does not arise.